



2026:AHC:180193

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30188 of 2026

Bhupendra Singh Saini

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pawan Giri, Shamsher Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Rajendra Singh Yadav, learned Advocate filed his power on behalf of the informant, which is taken on record.
2. Heard Sri Shamsher Singh, learned counsel for the applicant, Sri Rajendra Singh Yadav, learned counsel for the informant and Sri Imran Khan, learned AGA, for the State.
3. The instant bail application has been filed on behalf of the applicant with the prayer to release him on bail in Case Crime No.0462 of 2026, under Sections 103(1), 191(2), 191(3), 190 and 109(1) BNS, Police Station Majhola, District Moradabad during pendency of the trial.
4. Learned counsel for the applicant submits that however, applicant is named in the FIR along with several others but entire allegations levelled against him are totally false.
5. He further submits that even only general role has been assigned to all the accused and post mortem report suggests that deceased sustained only one injury and, therefore, this fact also indicates that it is a case of over implication.
6. He further argued that even after considering entire facts in detail co-accused Manoj Kumar Sharma has been released on bail by this Court vide order dated 17.8.2026 passed in Criminal Misc.Bail Application No. 28707 of 2026 and the case of applicant is at par with him.
7. He further submits that apart from the present case, applicant is,

however, having criminal history of one another case but that case relates to minor offence.

8. He further submits that in the present matter applicant is in jail since 18.5.2026, i.e., for the last more than three months.

9. Per contra, learned AGA as well as learned counsel for the informant although opposed the prayer for bail but could not dispute the argument on facts advanced by the learned counsel for the applicant.

10. I have heard learned counsel for the parties and perused the record of the case.

11. However, applicant is named in the FIR but it reflects that along with the applicant several other accused were also named in the FIR and only general role has been assigned to all of them.

12. Further, post mortem report suggests that deceased sustained only one injury and there is no evidence that applicant was the author of this injury.

13. Further, even co-accused Manoj Kumar Sharma has been released on bail by this Court and the case of applicant is at par with him.

14. Further, however, apart from the present case applicant is having criminal history of one another case but that case relates to minor offence.

15. Further, applicant is in jail in the present matter since 18.5.2026, i.e., for almost three and half months.

16. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

17. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

18. Let the applicant-**Bhupendra Singh Saini** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

19. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

20. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

August 31, 2026

SKM